

12.49 hrs.

**CENTRAL SALES TAX (AMENDMENT)  
BILL**

**EXTENSION OF TIME FOR PRESENTATION OF  
REPORT OF SELECT COMMITTEE**

**SHRI TRIDIB CHAUDHURI** (Berhampore) : I beg to move :

"That this House do further extend the time for the presentation of the Report of the Select Committee on the Bill further to amend the Central Sales Tax Act, 1965, upto the last day of the next session."

**MR. SPEAKER** : The question is :

"That this House do further extend the time for the presentation of the Report of the Select Committee on the Bill further to amend the Central Sales Tax Act, 1965, upto the last day of the next session."

*The motion was adopted.*

12.49½ hrs.

**APPROPRIATION (RAILWAYS) BILL\*  
1972**

**MR. SPEAKER** : I have already allowed Shri Qureshi to move it.

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI)** : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72 for the purposes of Railways.

**MR. SPEAKER** : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72 for the purposes of Railways."

*The motion was adopted.*

**SHRI MOHD. SHAFI QURESHI** : Sir, I introduce† the Bill.

Sir, I beg to move† :

"That the Bill to authorise payment and appropriation of certain further sums from and out of Consolidated Fund of India for the services of the financial year 1971-72 for the purposes of Railways, be taken into consideration."

**MR. SPEAKER** : Motion moved :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72 for the purposes of Railways, be taken into consideration."

**SHRI S. M. BANERJEE** (Kanpur) : Mr. Speaker, Sir, day before yesterday I heard with rapt attention the speech of the hon. Minister, Shri Hanumanthaiya, when he presented the railway budget. During the course of his speech he covered many points which deserve serious consideration. While we agree with Shri Hanumanthaiya that he is trying his best to uproot corruption, or minimise it, with the co-operation of his deputy, Shri Shafi Qureshi, unfortunately, those men who are really responsible for corruption are not being seriously dealt with.

From our own experience in the trade union field we have pointed but to the hon. Minister and also his deputy many glaring cases of favouritism, nepotism and corruption. I have referred to a case in the North Eastern Railways which has its headquarters at Gorakhpur. I have pointed out how certain officers have misused their powers and those employees who stood against them and wanted to uproot corruption have been severely dealt with. Some of these cases are already within the knowledge of the hon. Minister and I do not wish to name any of the officers. I do not say for a moment that all officers are bad. There are very good officers, honest officers, working in the best interests of the country. At the same time, there are many officers in both the North Eastern and other railways who are treating the workers in a very shabby manner. They are trying to victimise the trade union workers because they are trying

\*Published in Gazette of India Extraordinary, Part II, section 2, Dated 16.3.72.

† Introduced/moved with the recommendation of the President.